BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 64 of 2020 (SZ)

IN THE MATTER OF:

V. Rajesh

.... Applicant

Versus

Union of India and Ors.

.... Respondent(s)

INDEX

S. No	Particulars	Page No
01	Report of the Joint Committee	**01 - 06**
02	Annexure 1: Compliance submitted by Minjur Town Panchayat	**07 - 14**

S Suresh
DEPONENT

S. SURESH
REGIONAL DIRECTOR
CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (SOUTH)
MIN. OF ENV, FORESTS & CC, GOVT. OF INDIA
BENGALURU - 560 079. MOB : 9480672128

Place : Bengaluru
Date : 03.11.2020

Inspection Report of the Joint Committee
(As per Hon'ble National Green Tribunal, Southern Zone, Chennai Order dated 13.05.2020& 20.08.2020 in OA no. 64/2020)

1. Background

The Honourable National Green Tribunal, Southern Zone, Chennai, in the matter of OA no. 64 of 2020 directed on 13.05.2020 as;

"….15. Before proceedings further, we feel it appropriate to appoint a Joint Committee comprising of The District Collector, Thiruvallur District, Senior Officer of Tamil Nadu Pollution Control Board, the Engineer in Chief or any Senior designated by him of Water Resources Organization (WRO) and Public Works Department (PWD) Senior Officer of Central Pollution Control Board (CPCB), Regional Office, Chennai and a Senior Officer from River Restoration Trust to inspect the area in question and ascertain as to whether there are any violations and trace out the violators and submit a factual as well as action taken report regarding the action taken against the violators including imposition of environmental compensation. If there is any encroachment in to the water body or the construction was against the norms, then the committee shall also look in to the matter and issue necessary recommendation regarding the same.

16. The committee is also directed to ascertain the water quality in that area and also whether the construction of garbage recycling plant in that area is likely to affect the ground water quality in the area including the well-used by the government department for supply of water in that area as alleged in the application and of there is any possibility of violation, the suggestions and recommendation if any, regarding the remedial measures to rectify the same may also be mentioned in the report.

Due to COVID19 pandemic situation, preliminary meeting was conducted through online on 09.07.2020 and accordingly an interim report was submitted to Hon'ble Tribunal.

Upon the submission of interim report, the Hon'ble NGT (SZ) in its order dt. 20.08.2020 further directed as follows;

"…….4. In the meantime, the Minjur Town Panchayat is also directed to submit the status report regarding the implementation of the Solid Waste Management Rules, 2016 in their area and also whether they have complied with the suggestions given by the committee.

5. The Public Works Department & Water Resources Organisation is also directed to comply with the suggestions given by the committee and submit a report before the next hearing date.

6. The committee as well as official respondents are directed to submit further report as well as action taken report in respect of the suggestions given on or before 4.11.2020"

2. Details of Field Visit & Monitoring

The Joint Committee carried out site inspection of the wet waste processing site and open solid waste dumpsite located at Minjur Town Panchayat on 17.08.2020 to ascertain the ground level scenario. The EO, Minjur Town Panchayat (TP) informed at his office that the present site is being used for dumping domestic solid waste for more than 30 years and he led the Committee to the site.

During the visit the following officials were present along with the committee members and ground water samples at four nearby locations and one surface stagnated water at the open dumpsite were collected.

Committee Present:

1. Smt. S. Vidya, RDO, Tiruvallur District (rep. District Collector)
2. Sh. M. Malayandi, JCEE, TNPCB, Chennai
3. Sh. R. Rajkumar, Scientist ‘D’, CPCB, RD (S), Bengaluru
4. Sh. C. Pothupanithilagam, EE, WRD-PWD, Kosasthalaiyar Basin Division
5. Dr. S. Viswanathan, Environmental Specialist, CRRT, Chennai

Other Officials present:

i) Sh. N. Vetri Arasu, EO, Minjur Town Panchayat, Thiruvallur District
ii) Smt. A. Jayakumari, WRD-PWD, Araniyar Division, Tiruvallur
iii) Sh. M. Prabakaran AE, DEE, TNPCB, Gumidipoondi

The following observations were made by the committee during the site visit;

1. At present only wet waste (seems to be market waste) is being processed and converted into compost. The plastic waste is bundled up and stored in the corner of the facility.
2. The present site where wet waste is being processed and land allocated for the installation of Incineration is within the PWD jurisdiction/ flood plain area.
3. The daily waste generated from Minjur TP is being collected without segregation and dumped in open areas in unscientific manner and also the site falls within the PWD boundary/river boundary. Then and there the waste is being burnt and new waste being dumped.
4. At present, there is no habitation near the vicinity of the dumpsite/ processing site, but real estate plots are seen adjoining to the site.
5. Three bore wells are available near the processing site, which is used for supply of drinking water.

Based on the inspection by the Committee, the following actions are suggested to take immediately and requested the concerned departments to submit the ATR on/before 15.10.2020. Accordingly, EO Town Panchayat has submitted the compliance report and requested for six months time for shifting of processing facilities. The copy of the compliance report is attached as **Annexure 1**.

PWD:

1. To earmark the boundary of the River & Flood Plain Zone by taking the help of Revenue Department. In case of encroachment notice shall be issued and accordingly action may be taken.
2. The Minjur TP shall assist the PWD/Revenue Departments in conducting the survey and demarcating the boundary of the river.
3. To submit details of sand mining and action taken report on illegal mining for past five Years in 5 km upstream and downstream of the river taking the dumpsite as the centre point.

Minjur Town Panchayat:

1. To identify an alternate land for processing of the solid waste in scientific manner within one month and shall also inform the scientific ways for processing of solid waste as per SWM Rules, 2016 & CPCB guidelines.
2. To stop further dumping of unsegregated fresh waste in the legacy waste dumpsite and ensure 100% segregation of waste at door to door collection.
3. Quantification of legacy waste to be carried out at the earliest and accordingly bio-mining shall be proposed within one month.

Details of locations

The collected ground water samples are analysed at TNPCB laboratory. The analysis results of ground water samples shows that, at present there is no impact in ground water due to this solid waste processing site. However, the bore well samples used for supply of drinking water is not fit in terms of the parameters TDS, Chlorides & hardness. This quality may be due to continuous withdrawal.

Parameters	**Bore well near compost yard (1)**	**Bore well near compost yard (2)**	**Bore well owned by Ramnujar Iyer (3)**	**Bore well of KS Evanat house (4)**	**Standard**
pH	7.03	6.74	6.77	7.53	**6.5 - 8.5**
TDS	5070	4844	438	2482	**500**
Chlorides	2808	2654	140	1212	**250**
Sulphates	210	188	42	206	**200**
Zinc	< 0.01	< 0.01	0.12	< 0.01	**5.0**
Copper	< 0.033	< 0.033	< 0.033	< 0.033	**0.05**
Cadmium	< 0.013	< 0.013	< 0.013	< 0.013	**0.01**
Lead	< 0.07	< 0.07	< 0.07	< 0.07	**0.05**
Nickel	< 0.05	< 0.05	< 0.05	< 0.05	**-**
T. Cr	< 0.05	< 0.05	< 0.05	< 0.05	**0.05**
T. Hardness	1140	980	120	842	**300**
T. Iron	< 0.05	< 0.05	< 0.05	< 0.05	**0.3**
Nitrate Nitrogen	< 1	< 1	< 1	< 1	**45**
Cyanide	< 0.05	< 0.05	< 0.05	< 0.05	**0.05**

Parameters	**Stagnated water near dump yard**	**Standard**
pH	7.60	**5.5 to 9.0**
TDS	2684	**2100**
Chlorides	1136	**600**
Sulphates	212	**-**
Zinc	< 0.01	**-**
Copper	< 0.033	**-**
Cadmium	< 0.013	**-**
Lead	< 0.07	**-**
Nickel	< 0.05	**-**
T. Cr	< 0.05	**-**
T. Hardness	890	**-**
T. Iron	< 0.05	**-**
Nitrate Nitrogen	< 1	**-**
Cyanide	< 0.05	**0.2**

Environmental Compensation:

(i) As the Minjur Town Panchayat has not complied the directions of the Hon'ble Supreme Court and Hon'ble National Green Tribunal (PB) to comply with the Solid Waste Management Rules, 2016 before 31.03.2020, the interim compensation of Rs.1 lakh per month to be paid by the local bodies having population less than 5 lakhs from 01.04.2020 till compliance as detailed below.

Hence, Minjur Town Panchayat shall remit the interim compensation amount of Rs.6.00 lakhs till September 2020 for non-compliance of Solid Waste Management Rules, 2016.

(ii) Also, as the Minjur Town Panchayat has not commenced the legacy waste remediation process as indicated vide para 41 b of directions issued by the Hon'ble National Green Tribunal (PB) order dated.28.02.2020 in O.A.No.606 of 2018, the interim compensation of Rs.1 lakh per month to be paid by the local bodies having population less than 5 lakhs from 01.04.2020 till compliance as detailed below.

Hence, Minjur Town Panchayat shall remit the interim compensation amount of Rs.6.00 lakhs till September 2020 for not commencing the work of legacy waste remediation process as directed by the Hon'ble National Green Tribunal (PB).

Total interim compensation calculated till September 2020 = Rs. 12.00 Lakhs

Conclusion:

1) EO Town Panchayat, Minjur has submitted the compliance report and requested for six months time for shifting of processing facilities.
2) Minjur Town Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016.
3) Minjur Town Panchayat shall clear the dumped solid waste (legacy wastes) in the processing/ dump site by carrying out Bio mining as per CPCB guidelines within the period of six months.
4) Minjur Town Panchayat shall employ the sanitary staff in the processing/ dump site in question to carry out monitoring to prevent any fire in the legacy waste dumped.

5) The Executive Officer, Minjur Town Panchayat in coordination with District Administration shall identify an alternate land for handling and treatment (Processing & Incineration) of municipal solid waste as per the Solid Waste Management Rules, 2016 within six months.

6) The Executive Officer, Minjur Town Panchayat shall monitor and ensure the compliance with the statutory requirements and for the scientific disposal of solid waste that are being generated in the local body, till commencement of the new facility.

7) The Public Works Department (PWD), WRD shall issue necessary notice to Minjur Town Panchayat to vacate the facility and ensure no further dumping of Municipal Solid Waste by the Town Panchayat.

8) PWD shall earmark the boundary of the River & Flood Plain Zone by taking the help of Revenue Department. In case of encroachment notice shall be issued and accordingly action may be taken.

9) The Minjur TP shall assist the PWD/Revenue Departments in conducting the survey and demarcating the boundary of the river.

10) PWD shall submit details of sand mining and action taken report on illegal mining for past five Years in upstream and downstream of the river.

11) The Minjur Town Panchayat shall remit interim Environmental Compensation (EC) of Rs.12 Lakhs for not complying with the provisions of the Solid Waste Management Rules, 2016, as directed by the Hon'ble National Green Tribunal (Principal Bench) in its order dated 28.02.2020.

R. Rajkumar
Scientist D
Central Pollution Control Board
Regional Directorate (Chennai)

S. Vidya
RDO, Ponneri
Tiruvallur District
(Rep. District Collector)

M. Malaiyandi, JCEE
Monitoring Office
Tamilnadu Pollution Control Board
Chennai

C. Pothupanithilagam
Executive Engineer, PWD,
Kosasthalaiyar Basin Division, WRD
Thiruvallur

S. Viswanathan
Environmental Specialist
CRRT, Chennai

O/o Minjur Town Panchayat,
Thiruvallur District.

RC.NO.99/2020/A1, dated:03.10.2020

Interim report submitted by the Executive Officer, Minjur Town Panchayat, Thiruvallur District (On Hon'ble National Green Tribunal, Southern Chennai Zone, Chennai order dated:-13.05.2020 & 20.08.2020 in OA no.64/2020)

As per National Green Tribunal Southern Zone, Chennai OA No.64 of 2020 (SZ) order dated:-13.05.2020 and Joint Committee have been inspected the solid waste management dumpsite location R.R.Palayam Minjur Town panchayat on 17.08.2020 and observe the onsite condition and being adhered the National Green Tribunal Southern Zone, Chennai order and alternate location have been identified for SWM at Minjur S.No.416,417,418 and 419 in 10 Acre in this regard proposal for maintain the solid waste management vide this office letter RC.No.99/2020/A1, dated: 19.08.2020 sent to the District collector Thiruvallur. In this connection above proposal were also recommended by the Assistant Director of Town panchayats, Thiruvallur Zone submitted to the District Revenue Officer, Thiruvallur for Land Transfer to the Executive Officer, Minjur Town panchayat for Solid Waste Management purpose.

As stated to stop dumping of un-segregated fresh waste in the legacy waste dumpsite and ensure 100% segregation of waste at door to door collection. In this regard vide this office letter RC.No.99/2020/A1, dated:17.08.2020 the Director of Centre for Technology Development and Transfer (CTDT), Anna University, Chennai-25, requested to Estimate and inspect the SWM location for execute Bio-mining Method of the Solid waste of Minjur Town Panchayat and after carried the inspection by them, at once the report will be submitted.

In view of above it will take 6 month due course of time and this is requested that 6 month time may please be granted for transfer of land.

Executive Officer,
Minjur Town Panchayat,
Thiruvallur District.
03.10.2020

Encl:-

1.Proposal for alternate location solid waste Management.

2. The Director, Centre for Technology Development and Transfer Anna University letter.

3. Assistant Director, Town Panchayats, Thiruvallur District letter copy.

To

R. Rajkumar, (Committee Member-Nodal Officer,
Scientist 'D'
Central Pollution Control Board, Regional Directorate Chennai.

Copy to –

1. The District Environmental Engineer, TNPCB,
   EPIP AO Block, Sipcot ind.com., Gummidipoondi, Thiruvallur District.
2. Assistant Director, Town Panchayats, Thiruvallur District,

அனுப்புதல் **திரு.ந. வெற்றி அரசு.,** செயல் அலுவலர், மீஞ்சூர் தேர்வுநிலை பேரூராட்சி, திருவள்ளூர் மாவட்டம் – **601 203.**	**பெறுதல்** **மாவட்ட ஆட்சித் தலைவர் அவர்கள்,** (இ) மாவட்ட ஆட்சியர் அலுவலகம், திருவள்ளூர்.

ந.க.எண். 90 / 2020/ அ1 நாள் : 19.08.2020.

அய்யா,

பொருள் : திடக்கழிவு மேலாண்மை திட்டம் – திருவள்ளூர் மாவட்டம் – மீஞ்சூர் தேர்வுநிலை பேரூராட்சி – திடக்கழிவு மேலாண்மை வாளக வளமீட்பு பூங்கா அமைத்தல் – நிலம் பேரூராட்சிக்கு ஒதுக்கீடு செய்து நிலமாற்றம் செய்து தர கோருதல் – மீஞ்சூர்– II, கிராம சர்வே எண்.416,417,418 மற்றும் 419ல் 10 ஏக்கர் இடத்தினை ஒதுக்கீடு மற்றும் நிலமாற்றம் செய்ய கோருதல் – தொடர்பாக.

பார்வை :
1) தென்னிந்திய பசுமை தீர்பாயம் வழக்கு எண். 64 / 2020
2) இவ்வலுவலக கடித ந.க.எண்.90/2020/அ1, நாள்.10.07.2020.
3) இவ்வலுவலக கடித ந.க.எண்.56/2020/அ1, நாள்.18.08.2020.
4) தொடர்புடைய ஆவணங்கள்.

* * * * * *

திருவள்ளூர் மாவட்டம், மீஞ்சூர் தேர்வுநிலை பேரூராட்சியில் திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் 18 வார்டு பகுதிகளில் சேகரிக்கும் கழிவுகளை புல எண்.81, 82, 93 மற்றும் 95 வெள்ளக்கரை புறம்போக்கில் 2.90 ஏக்கர் விஸ்தீரணத்தில் அமைந்துள்ள ஆர்.ஆர்.பாளையம் வளமீட்பு பூங்கவில் சேர்பித்து, அங்கு மக்கும் மற்றும் மக்காத குப்பைகளை தரம் பிரிக்கப்பட்டு இயற்கை உரம் தயாரிக்கப்பட்டு வருகிறது. தற்போது, அவ்விடத்தில் வளமீட்பு பூங்காவில் இன்சினினேட்டர் இயந்திரம் அமைக்க எதிர்ப்பு தெரிவித்து தென்னிந்திய பசுமை தீர்பாயத்தில் பார்வை 1ல் காணும் கடிதத்தின்படி வழக்கு தொடர்ந்துள்ளதை தொடர்ந்து, பார்வை 2ல் காணும் இவ்வலுவலக கடிதம் மூலம் தங்களிடம் திடக்கழிவு மேலாண்மை திட்டத்தினை சிறப்பாக செயல்படுத்தும் வகையில் புதியதாக நிலம் தேர்வு செய்தும், ஒதுக்கீடு செய்து தரும்படி கேட்டுக் கொள்ளப்பட்டது.

மேலும், மீஞ்சூர் கிராம நிர்வாக அலுவலரிடம் திடக்கழிவு மேலாண்மை திட்டம், திரவக்கழிவு திட்டம் மற்றும் பாதாள சாக்கடை திட்டம் ஆகியவற்றுக்கு சுமார் 10 ஏக்கர் அரசு இடம் தேர்வு செய்து தருமாறு கோரப்பட்டது. அதனை தொடர்ந்து, மீஞ்சூர்– II, கிராம சர்வே எண்.416,417,418 மற்றும் 419ல் புஞ்சை மற்றும் நஞ்சை அனாதினம் இடம் இருப்பதாக தெரிவிக்கப்பட்டது. எனவே மேற்படி சர்வே எண்.416,417,418 மற்றும் 419ல் புஞ்சை மற்றும் நஞ்சை ஆனாதினம் இடத்தினை மீஞ்சூர் பேரூராட்சி திடக்கழிவு மேலாண்மை திட்டம், திரவக்கழிவு திட்டம் மற்றும் பாதாள சாக்கடை திட்டகளுக்கு 10 ஏக்கர் இடம் ஒதுக்கீடு செய்து நில உரிமை மாற்றம் செய்து தரும்படி கனிவுடன் கேட்டுக் கொள்கிறேன்.

19/8/2020

செயல் அலுவலர்,
மீஞ்சூர் தேர்வுநிலை பேரூராட்சி,
19.8.2020 **திருவள்ளூர் மாவட்டம்.**

இணைப்பு – FMB, அடங்கல் நகல்

நகல்

1. மாவட்ட வருவாய் அலுவலர், திருவள்ளூர் மாவட்டம் அவர்களுக்கு பணிந்து அனுப்பப்படுகிறது.
2. பேரூராட்சிகளின் உதவி இயக்குனர் திருவள்ளூர் மண்டலம் அவர்களுக்கு பணிந்து அனுப்பப்படுகிறது.
3. வட்டாட்சியர் அவர்களின் தகவலுக்கு பணிந்து அனுப்பப்படுகிறது.
4. வருவாய் கோட்ட அலுவலர், பொன்னேரி அவர்களுக்கு அனுப்பப்படுகிறது.

அனுப்புநர்

திரு. பெ. ராதாகிருஷ்ணன்,எம்,டெக்,
பேரூராட்சிகளின் உதவி இயக்குநர்(பொ),
திருவள்ளூர் மண்டலம்.

பெறுநர்

மாவட்ட வருவாய் அலுவலர் அவர்கள்,
திருவள்ளூர் மாவட்ட ஆட்சியர் வளாகம்.
திருவள்ளூர் மாவட்டம்

ந.க.எண். 1948/2020/அ1 நாள்.31.08.2020.

அய்யா,

பொருள் – திடக்கழிவு மேலாண்மை திட்டம் – திருவள்ளூர் மாவட்டம் – மீஞ்சூர் தேர்வுநிலை பேரூராட்சி – திடக் கழிவு மேலாண்மை வளாக வளமீட்பு அமைத்தல் – மீஞ்சூர் II, கிராம சர்வே எண்.416,417,418 மற்றும் 419ல் 10 ஏக்கர் இடத்தினை ஒதுக்கீடு மற்றும் நிலமாற்றம் செய்ய கோருதல் – கருத்துரு அனுப்பி வைத்தல் – தொடர்பாக.

பார்வை –
1. செயல் அலுவலர், மீஞ்சூர் பேரூராட்சி, கடிதம் ந.க.எண். 90 /2020 அ1, நாள். 19.08.2020
2. தேசிய பசுமை தீர்ப்பாயம் தெற்கு மண்டலம், சென்னை அசல் மனு எண்.64/2020 (SZ). தீர்ப்பு நாள்.20.08.2020.
3. தொடர்புடைய ஆவணங்கள்.

=+++=

பார்வையில் காணும் மீஞ்சூர் பேரூராட்சி செயல் அலுவலர் கடிதம் மற்றும் தேசிய பசுமை தீர்பாய தீர்ப்பு ஆகியவற்றின் மீது மேலான கவனம் வேண்டப்படுகிறது.

பார்வை 1இல் காணும் மீஞ்சூர் பேரூராட்சி செயல் அலுவலரின் கடிதத்தில் திடக்கழிவு மேலாண்மை திட்ட வாளக வளமீட்பு பூங்கா அமைத்தல் தொடர்பாக நிலம் ஒதுக்கீடு செய்ய கோரி வரப்பெற்ற கருத்துரு பரிசீலிக்கப்பட்டு பின்வரும் விவரங்கள் பணிவுடன் சமர்பிக்கப்படுகிறது.

திருவள்ளூர் மாவட்டம், மீஞ்சூர் பேரூராட்சி 8.28 ச.கி.மீ பரப்பளவு கொண்டது. இப்பேரூராட்சியின் மொத்த மக்கள் தொகை 2011ன் கணெகெடுப்பின்படி 28337 ஆகும். தற்போது இப்பேரூராட்சியின் மொத்த மக்கள் தொகை 32013 ஆகும். இப்பேரூராட்சியில் மொத்தம் 18 வார்டுகள் உள்ளன. நிரந்தர தூய்மை பணியாளர்கள் பணியிடங்கள் 30 உள்ளன. திடக்கழிவு மேலாண்மை திட்டத்தில் சுயஉதவி குழுக்கள் மூலம் 62 நபர்கள் வேலை செய்து வருகின்றனர்.

இப்பேரூராட்சியில் 7.27 மெட்ரிக் டன் மக்கும் மற்றும் மக்காத குப்பைகள் உற்பத்தி ஆகின்றன. இதில் ஈர கழிவு 4.29, காய்ந்த கழிவு 2.62 மற்றும் வண்டல் கழிவு 0.36 உற்பத்தியாகின்றன. திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் வீடுதோறும் மக்கும் மற்றும் மக்காத குப்பைகள் சேகரம் செய்வதற்கு 37 தள்ளு வண்டிகள், 10 மூன்று சக்கர மிதிவண்டிகள், இரண்டாம் கட்ட சேகரிப்புக்கு மினி லாரி 2 எண்ணிக்கையில் பயன்படுத்தப்பட்டு வருகிறது.

சேகரிக்கப்படும் கழிவுகளில் இருந்து மாதம் ஒன்றிக்கு 1116 கிலோ உரமும். மண்புழு உரம் 53 கிலோவும், ஆக மொத்தம் 611 கிலோ உரம் உற்பத்தி செய்யப்படுகிறது. இவ்வுரங்கள் விவசாயிகளுக்கும் மற்றும் மக்களுக்கும் குறைந்த விலையில் விற்பனை செய்யப்படுகின்றன.

மீஞ்சூர் பேரூராட்சியில் திடக்கழிவு மேலாண்மை திட்டத்தின் கீழ் 18 வார்டு பகுதிகளில் சேகரிக்கும் கழிவுகளை புல எண்.81, 82, 93 மற்றும் 95 வெள்ளக்கரை புறம்போக்கில் 2.90 ஏக்கர் விஸ்தீரணத்தில் அமைந்துள்ள ஆர்.ஆர்.பாளையம் வளமீட்பு பூங்கவில் சேர்பித்து, அங்கு மக்கும் மற்றும் மக்காத குப்பைகளை தரம் பிரிக்கப்பட்டு இயற்கை உரம் தயாரிக்கப்பட்டு வருகிறது.

இவ்விடத்தில் பிரிக்கப்பட்ட கழிவுகள் போக எவற்றிக்கும் பயன்படாத நிலையில் உள்ள கழிவுகள் இன்சினினட்டர் இயந்திரம் மூலம் சாம்பல் ஆக்கி, சாலை அமைக்கவும், பேவர் பிளாக் கற்கள் செய்யவும் திட்டமிடப்பட்டு சென்னை அதானி நிறுவனம் மூலம் திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களின் அனுமதியோடு மீஞ்சூர் பேரூராட்சியில் மேற்படி இயந்திரம் பொருத்தும் தருவாயில் ராமரெட்டி பாளையம் மக்கள் மேற்காணும் இடத்தில் இயந்திரைத்தை பொருத்த எதிர்ப்பு தெரிவித்து திரு வி.ராஜேஷ் என்பவர் தேசிய பசுமை தீர்ப்பாயம் தெற்கு மண்டலம், சென்னையில் அசல் மனு எண்.64/2020 (SZ)-ன்படி மீஞ்சூர் பேரூராட்சி செயல் அலுவலரை 7வது எதிர்மனுதாரராக சேர்த்து வழக்கு தொடரப்பட்டுள்ளது.

மேலும், மேற்படி வழக்கு தொடர்பாக, திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களின் தலைமையில் குழு அமைக்கப்பட்டது. இக்குழுவின் கூட்டம் 09.07.2020 அன்று 11.00 மணியளவில் கணொலி காட்சி மூலம் நடைபெற்றது. இந்நிலையில் திடக்கழிவு மேலாண்மை திட்டத்தை மேலும் சிறப்பாக செயல்படுத்துவதற்கு புதியதாக 5 ஏக்கர் நிலப்பரப்பினை மீஞ்சூர் கிராமத்திற்குளோ, சுற்று வட்டார கிராமத்திலோ தகுதியான நிலம் ஒதுக்கீடு செய்யும்படி செயல் அலுவலரால் பொன்னேரி வருவாய் கோட்ட அலுவலருக்கு கடிதம் ந.க.எண்.90/2020/அ1, நாள்,10.07.2020ல் கோரப்பட்டுள்ளது. மேலும், செயல் அலுவலரின் 19.08.2020 தேதியிட்ட கடிதத்தில் கிராம நிர்வாக அலுவலரிடம் திடக்கழிவு திட்டம், பாதாள சாக்கடை திட்டம் ஆகியவற்றிகு சுமார் 10 ஏக்கர் அரசு இடம் தேர்வு செய்து தருமாறும் கோரப்பட்டதாகவும், அதனை தொடர்ந்து, மீஞ்சூர் – II, கிராம சர்வே எண்.416,417,418 மற்றும் 419ல் 10 ஏக்கர் புஞ்சை மற்றும் நஞ்சை அனாதினம் இருப்பதாகவும், மேற்படி இடத்தினை திடக்கழிவு மேலாண்மை திட்டத்திற்கு ஒதுக்கீடு செய்யுமாறு கோரப்பட்டுள்ளது.

இந்நிலையில் தென்னிந்தியா பசுமை தீர்பாய அசல் மனு எண்.64/2020, நாள்.20.08.2020ல் காணொளி காட்சி மூலம் நடைபெற்ற வழக்கு விசாரணையில் பின்வரும் முடிவுகளை பரிந்துரை செய்யப்பட்டுள்ளது.

1) Minjur Town Panchayat in coordination with District Administration shall identify an alternate land for handing and treatment (processing & incineration) of municipal solid waste as per SWM Rules, 2016.
2) As it is informed that bio mining of old dumped waste is not technically viable, Minjur Town Panchayat shall take necessary steps to dispose the waste through incineration (planned to install) or any other suitable method to remove the old dumped waste from floor plain zone.
3) WRD-PWD shall issue necessary noties to Minjur Town Panchayat to remove the existing facility and ensure no further dumping of MSW by the Town Panchayat.
4) WRD –PWD Shall earmark their land and floor plain zone 5 km upstream and downstream from the dump yard sitealong the river before the committee visit and ensure no encroachments within the river boundary.

மேற்படி, தென்னிந்தியா தீர்பாயத்தின் தீர்ப்பில் பரிந்துரையில் வரிசை **எண்.1**ல் குறிப்பிட்டுள்ளபடி திடக்கழிவு மேலாண்மை திட்ட விதி **2016**இன்படி திடக்கழிவு மேலாண்மை திட்டத்தினை திறம்பட செயல்படுத்துவதற்கு, மீஞ்சூர் பேரூராட்சி செயல் அலுவலரால் பரிந்துரைக்கப்பட்ட, மீஞ்சூர் - II, கிராம சர்வே எண்.416,417,418 மற்றும் 419ல் உள்ள இடத்தில் 10 ஏக்கர் புஞ்சை மற்றும் நஞ்சை அனாதினம் இடத்தினை திடக் கழிவு மேலாண்மை திட்டம், திரவக்கழிவு திட்டம் மற்றும் பாதாள சாக்கடை திட்டத்திற்கு மீஞ்சூர் தேர்வுநிலை பேரூராட்சிக்கு ஒதுக்கீடு செய்திடவும், நில உரிமை மாற்றம் செய்து தரும்படியும், செயல் அலுவலரால் வழங்கப்பட்டுள்ள உரிய படிவம் மற்றும் எப்.எம் அடங்கலுடன் இணைத்து உரிய ஆணை வேண்டி கருத்துரு பணிவுடன் சமா்பிக்கப்படுகிறது.

31/8/2020

பேரூராட்சிகளின் உதவி இயக்குநர்(பொ),
திருவள்ளூர் மண்டலம்.

31/8/2020

நகல்–
1. பேரூராட்சிகளின் இயக்குநர், சென்னை **28** அவர்களின் தகவலுக்காக பணிந்து சமா்பிக்கப்படுகிறது.
2. மாவட்ட ஆட்சித் தலைவர், திருவள்ளூர் மாவட்டம், அவர்களின் தகவலுக்காக பணிந்து சமா்பிக்கப்படுகிறது.
3. அ**1** இருப்பு கோப்பு

From Thiru. N.Vetriarasu, Executive officer, Minjur Town Panchayat, Thiruvallur District – 601203.	To Thiru. R. Rajkumar, (Committee Member-Nodal Officer, Scientist 'D' Central Pollution Control Board, Regional Directorate Chennai.

RC.No.99/2020/A1, Dated: 05.10.2020

Sir,

Sub :- National Green Tribunal southern Zone – OA No.64 of 2020 (SZ) - Chennai - Thiruvallur District – Minjur Town Panchayat - Compliance report of committee inspection report submitted – regarding.

Ref :- 1. National Green Tribunal southern Zone, OA No.64 of 2020 (SZ), Chennai, dated: 13.05.2020.

2. This Office Letter No.99/2020/A1, dated:17.08.2020.

3. This office Letter No.99/2020/A1, Dated: 19.08.2020.

4. The Assistant Director of Town Panchayats, Thiruvallur Zone, Letter No.1948/2020/A1, Dated: 31.08.2020.

5. NGT committee reported dated.20.08.2020.

****

I submit herewith the following action taken report regarding solid waste management activities in Minjur Town Panchayat in pursuant to the NGT committee report in the reference 5 above cited.

Sl. No	Suggestion made by the NGT committee	Action Taken
1.	Minjur Town Panchayat in co-ordination with District Administration shall identify an alternate land for handling and treatment (processing & incineration) of municipal solid Waste as per SWM Rules, 2016.	Minjur is Special Grade Town Panchayat with population of 28337 and having 8.28 sqr. mtr. 3 Acre is required for handling, processing and safe disposal of Municipal Solid Waste as per SWM Rules 2016. As suggested by the committee alternate location has been identified for SWM in Minjur S.No.416,417,418 and 419 at an extent of 10 Acre and proposal has been submitted to the District Collector, Thiruvallur vide letter Roc. No. 90/2020/A1 dated. 19.08.2020 of Executive Officer, Minjur Town Panchayat.

Sl. No	Suggestion made by the NGT committee	Action Taken
		The above proposal was recommended by the Assistant Director of Town Panchayats, Thiruvallur Zone vide letter Roc.No.1948/2020/A1. Dated. 31.08.2020 to the District Revenue Officer, Thiruvallur for Land Transfer and it is under process. Hence, it will take 6 months time and the requested time may be kindly granted for transfer of land alienation.
2.	As it is informed that bio mining of old dumped wasted is not technically viable, Minjur Town Panchayat shall take necessary steps to dispose the waste through incineration (planned to install) or any other suitable method to remove the old dumped waste from flood plain zone.	The Director of Centre for Technology Development and Transfer (CTDT), Anna University, Chennai-25 was requested to quantify the legacy waste in Ward No.13, vide this office Roc. No.99/2020/A1, dated. 17.08.2020. After the measurement report from the Anna University, tender procedures will be followed and clearing of legacy waste will be carried out through Bio Mining. It will take 6 months for disposal of dumped legacy waste through bio mining process and it is requested that the above time may be granted for clearing.
3	WRD-PWD shall issue necessary notice to Minjur Town Panchayat to remove the existing facility and ensure no further dumping of MSW by the Town Panchayat.	The observation is noted and dumping of fresh waste is stopeed.
4	WRD-PWD shall earmark their land and flood plain zone 5 km upstream and downstream from the dump yard site along the river before the Committee visit and ensure no encroachments within the river boundary.	The observation is noted.

B. Mr 5/10/2020

Executive Officer,
Minjur Town Panchayat,
Thiruvallur District.

விடுநர்.

திரு.ந. வெற்றி அரசு.,
செயல் அலுவலர்,
மீஞ்சூர் தேர்வுநிலை பேரூராட்சி,
திருவள்ளூர் மாவட்டம்.

பெறுநர்.

The Director
Centre for Technology Development and Transfer
(CTDT), Anna Univercity,
Chennai-600 025

ந.க.எண். 99 / 2020 / அ1, நாள். 17-08-2020

அய்யா,

பொருள். திடக்கழிவு மேலாண்மை திட்டம் – திருவள்ளூர் மண்டலம் – மீஞ்சூர் தேர்வுநிலை பேரூராட்சி – வார்டு எண்.13, இராமரெட்டிபாளையத்தில் (ஆர்.ஆர்.பாளையம்) அமைந்துள்ள திடக்கழிவு மேலாண்மை திட்ட வளாகத்தில் உள்ள திடக்கழிவுகளை மதிப்பீடு செய்ய வேண்டி ஆய்வு மேற்கொள்ள தெரிவித்தல் – தொடர்பாக.

பார்வை : 1 பேரூராட்சிகளின் இயக்குநர், குறளகம், சென்னை–108 அவர்களின் ஆய்வு கூட்ட அறிவுரைகள்.

2 தொடர்புடைய ஆவணங்கள்.

*****

திருவள்ளூர் மாவட்டம், மீஞ்சூர் தேர்வு நிலை மீஞ்சூர் பேரூராட்சியானது 18 வார்டுகள் உள்ளடக்கிய சுமார் 8.28 சதுர கீலோ மீட்டர் பரப்பளவும், 28337 (2011ம் ஆண்டு கணக்கெடுப்பின்படி) தற்போது சுமார் 50000 மக்கள் தொகை கொண்ட பேரூராட்சியாக உள்ளது. இப்பேரூராட்சியானது மிக வேகமாக வளர்ந்து வரும் நகரமாகும். இங்கு தினசரி 7.27 டன் குப்பை மற்றும் 150 கிலோ பிளாஸ்டிக் சேகரம் செய்யப்பட்டு வருகிறது. எனவே, 2020–2021ம் ஆண்டு திடக்கழிவு மேலாண்மை திட்டத்தில் வார்டு எண்.13, இராமரெட்டிபாளையத்தில் (ஆர்.ஆர்.பாளையம்) அமைந்துள்ள திடக்கழிவு மேலாண்மை திட்ட வளாகத்தில் உள்ள திடக்கழிவுகளை பயோ மைனிங் முறையில் சுத்தம் செய்யவும், அகற்றவும் மற்றும் தீர்வு செய்தல் பணிக்கு குப்பைகளை மதிப்பீடு செய்ய ஆய்வு மேற்கொண்டு பேரூராட்சி பயோ மைனிங் முறையினை செயல்படுத்த உரிய ஒப்புதல் வழங்குமாறு பணிவுடன் கேட்டுக் கொள்கிறேன்.

செயல் அலுவலர்,
மீஞ்சூர் தேர்வுநிலை பேரூராட்சி,
17.8.2020 திருவள்ளூர் மாவட்டம்

நகல்:- திருவள்ளூர் மண்டல பேரூராட்சிகளின் உதவி இயக்குநர்அவர்களின் தகவலுக்காக பணிந்தனுப்பப்படுகிறது.

18/8/2020

அனுப்பப்பட்டது
நாள். 18-8-2020